



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA 513 of 2005

Applicant(s) Susanta Kumar Mishra Respondent(s) Union of India

Advocate for Applicant(s) J. M. Patnaik Advocate for Respondent(s) S. Mishra

S. Mishra
J. P. Mohanty
M. K. Mallik
A. P. Mishra
P. K. Rath
M. S. Ranjan

NOTES OF THE REGISTRY

J.P.O. of 16/5/05
filed.

for Registration

Conc. memo

J
13/6/05

Dy. Regd.
Applicant may
serve defect.

13/6/05

SO. (J)

Notes on the Service
format may be seen.
For order.

J
13/6/05

Dy. Regd.
Registered subject to
removal of defect within
a week

13/6/05

ORDERS OF THE TRIBUNAL

REGISTER

13/06/05
Dy. Registr.

Order dated : 14.6.05

Heard Mr. J.N. Patnaik, Lt. Counsel appearing for the Applicant and Mr. R.C. Rath, Lt. Standing Counsel for the Railways; on whom a copy of this O.A. has already been served.

The grievances of the Applicant, Susanta Kumar Mishra, A.P.O. at Khurda Read Division of East Coast Railways, as raised in his representation under Annexure-A/16, dated 30.3.05 having not been properly redressed, he has filed this O.A. under Section 19 of the Administrative Tribunal's Act, 1985. He has virtually prayed for modification of provisional panel of APO/AWO(Group-B) against

SO. (J)

Notes of the Registry

Orders of the Tribunal

For Admissions &
Affirm's order with
liabilities. Copy served.

B
B
h

13/6/05

Copy of order of 14/6/05
also a copy issued
to all the respondents
by Posts.

The same copy of
order issued to the
Counsel for both
sides.

W 21/6/05
S.C.
M
21/6/05

70% selection quota, as published on 7.1.98 and to
count the APO's seniority from the date of publica-
tion of APO's panel. In all fairness of the things,
the Respondents should give due consideration to
the grievances of the Applicant (as raised in his
representation under Annexure-A/16, dated 30.3.05) and
in this O.A. No. 513/05) and pass necessary orders,
as due and admissible under the rules, as expedi-
tiously as possible. Entire exercise should be
completed by the Respondents by the end of September,
2005.

With the aforesaid observation and direction,
at
this O.A. is disposed-of admission stage.

Send copies of this order to the Respondents,
along with a copies of the O.A., and free copies
of this order be handed over to the Lt. Counsels
appearing for the parties.

14/6/05
Member (Judicial)